

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BAJRANG COTGIN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bajrang Cotgin Private Limited
2.	Date of incorporation of corporate debtor	25/02/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17110GJ2005PTC045566
5.	Address of the registered office and principal office (if any) of corporate debtor	Nakshatra Heights- 708, Opp. Telephone Exchange 150 Ft, Rajkot, Gujarat- 360005.
6.	Insolvency commencement date in respect of corporate debtor	15/03/2021 (Order copy received on 16/03/2021 from NCLT website)
7.	Estimated date of closure of insolvency resolution process	11/09/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Premraj Ramratan Laddha Reg. No.:- IBBI/IPA-001/IP-P00060/2017-18/10138
9.	Address and e-mail of the interim resolution professional, as registered with the Board	304, Abhijit-3, Above Pantaloan, Mithakhali – Law Garden Road, Ellis Bridge, Ahmedabad (Guj.) 380006. E- mail: premladdha@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, Abhijit-3, Above Pantaloan, Mithakhali – Law Garden Road, Ellis Bridge, Ahmedabad (Guj.) 380006. E-mail: premladdha@yahoo.com , cirp.bajrang@gmail.com
11.	Last date for submission of claims	30/03/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Bajrang Cotgin Private Limited on 15.03.2021.





The creditors of Bajrang Cotgin Private Limited, are hereby called upon to submit their claims with proof on or before 30.03.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



Premraj Ramratan Laddha

Date : 16.03.2021

Place : Ahmedabad

